

**Government of Jammu and Kashmir
Labour & Employment Department,
Civil Secretariat, Jammu/ Srinagar.**

NOTIFICATION

Jammu ^{6/5} November of 2023

S.O 576 Whereas, the use of Aadhaar as an identity document for delivery of services or benefits or subsidies simplifies the Government delivery processes, brings in transparency and efficiency, and enables beneficiaries to get their entitlements directly in a convenient and seamless manner by obviating the need to produce multiple documents to prove one's identity; and

Whereas, the J&K Building and other Construction Workers Welfare Board is administering the Welfare Schemes to provide financial assistance, which is being implemented through Labour Department, J&K at the UT level; and

Whereas, under the Scheme, education assistance, marriage assistance, death cum-funeral assistance, medical assistance (for injury/temporary disability /permanent disability / chronic disease/ maternity) is given to the registered building and other construction workers by the Implementing Agency as per the extant Scheme guidelines; and

Whereas, the aforesaid Scheme involves recurring expenditure incurred from the Cess Fund collected from Building and other Constructions.

Now, therefore, in pursuance of Section 7 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016 (18 of 2016) (hereinafter referred to as the said Act) read with Section 142 of the Code on Social Security, 2020, the Government of Jammu and Kashmir hereby notifies the following, namely:-

1. (1) An individual eligible for receiving the benefits under the scheme shall hereby be required to furnish proof of possession of the Aadhaar number or undergo Aadhaar authentication.

(2) Any individual desirous of availing benefits under the Scheme, who does not possess the Aadhaar number or, has not yet enrolled for Aadhaar, shall be required to make application for Aadhaar enrollment before registering for the Scheme provided that he is entitled to obtain Aadhaar as per Section 3 of the said Act, and such individuals shall visit any Aadhaar enrollment centre (list available at the Unique Identification Authority of India (UIDAI) website www.uidai.gov.in) to get enrolled for Aadhaar.

(3) As per Regulation 12 of the Aadhaar (Enrolment and Update) Regulations, 2016, the Department through its Implementing Agency, is required to offer Aadhaar enrollment facilities for the beneficiaries who are not yet enrolled for Aadhaar and in case there is no Aadhaar enrollment centre located in the respective Block or Tehsil, the Department through its **implementing Agency shall provide Aadhaar enrollment facilities at convenient** locations In coordination with the existing Registrars of UIDAI or by becoming a UIDAI Registrar themselves.



Provided that till such time Aadhaar is assigned to the individual, benefits under the scheme shall be given to such individual, subject to the production of the following documents namely:-

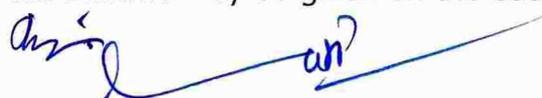
- (a) if he/ she has enrolled, his/ her Aadhaar Enrollment Identification slip; and
(b) any one of the following documents, namely :-

- (i) Bank or Post office passbook with photo; or
- (ii) Permanent Account Number (PAN) Card; or
- (iii) Passport; or
- (iv) Ration Card; or
- (v) Voter identity Card; or
- (vi) MGNREGA Card; or
- (vii) Kissan Photo Passbook; or
- (viii) Driving license issued by the Licensing Authority under the Motor Vehicles Act, 1988 (59 of 1 988); or
- (ix) Certificate of identity having photo of such person issued by a Gazetted Officer or a Tehsildar on an official letter head; or
- (x) any other document as specified by the Department. Provided further that the above documents may be checked by an officer specifically designated by the Department for that purpose.

2. In order to provide benefits to the beneficiaries under the Scheme and to the maximum number of them, the Department through its Implementing Agency shall ensure wide publicity of the same through the media to make them aware of the said requirement.

3. In all cases, where Aadhaar authentication fails due to poor bio-metrics of the Beneficiaries or due to any other reason, the following remedial mechanisms shall be adopted, namely:-

- (a) In case of poor fingerprint quality, iris scan or face authentication facility shall be adopted for authentication, thereby the Department through its Implementing Agency shall make provisions for iris scanners or face authentication along with finger-print authentication for delivery of benefits in seamless manner;
- (b) In case the bio metric authentication through fingerprints or iris scan or face authentication is not successful, wherever feasible and admissible authentication by Aadhaar One Time Password or Time-based One-Time Password (OTP) with limited time validity, as the case may be, shall be offered;
- (c) In all other cases where biometric or Aadhaar One Time Password or Time-based One-Time Password authentication is not possible, benefits under the Scheme may be given on the basis of physical Aadhaar



letter whose authenticity can be verified through the Quick Response (QR) code printed on the Aadhaar letter and the necessary arrangement of QR code reader shall be provided at the convenient locations by the Department through its Implementing Agency.

4. The exceptional cases of authentication not covered in Rule 1 and 2 herein above, shall be disposed by following mechanism in conformity with the Act and regulations issued there under.

Sd/-
(Rehana Batul) IAS
Secretary to the Government,

No. LE-Gen/33/2021-11-L&E

Dated: 06 -11-2023

Copy to the:-

1. Ld. Advocate General, J&K.
2. All Additional Chief Secretaries.
3. Director General of Police, J&K.
4. All Principal Secretaries to the Government.
5. Principal Secretary to Hon'ble Lieutenant Governor, J&K.
6. Principal Resident Commissioner, J&K Government, New Delhi.
7. Chief Electoral Officer, J&K.
8. Joint Secretary, (J&K), Ministry of Home Affairs, Government of India, New Delhi.
9. All Commissioner/Secretaries to the Government.
10. Divisional Commissioner, Kashmir/Jammu.
11. Chairperson, J&K Special Tribunal.
12. All Deputy Commissioners.
13. Director General IMPARD, J&K.
14. Director Information, J&K, Jammu/ Srinagar with the request to publish the notification in leading newspapers- one each from Jammu/ Kashmir.
15. All Heads of Departments/Managing Directors/Secretary Advisory Boards..
16. Secretary, J&K PSC/Backward Classes Commission/SSB/BOPEE.
17. Director Estates, J&K
18. Director, Archives, Archaeology and Museums, J&K.
19. General Manager Government Press Jammu /Kashmir for publication of the notification in the next issue of government gazette.
20. PPS to Chief Secretary, J&K for information of the CS.
21. PS/ Spl. Asstt. to Advisor (B).
22. Private Secretary to Commissioner/Secretary to the Government, General Administration Department .
23. Private Secretary to Secretary to Government, Labour & Employment Department.
24. I/C website Labour and Employment Department.
25. Stock File.


(Nisar Ahmed Shad) JKAS 06.11.2023
Deputy Secretary to the Government


06.11.2023